

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 302/2016 in
OA 2849/2011

New Delhi, this the 26th day of December, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Shri Arun Pal Singh s/o Late Shri Sumru Singh
R/o A/16/2, Chandra Vihar, IP Extension
Delhi-110092Applicant

Versus

1. The Union of India
Through the Secretary
Ministry of Defence,
South Block, New Delhi-110011
2. The Controller General of Defence Accounts
Ulan Batar Road
Palam,
Delhi Cantt. 110010
3. The Controller of Defence Accounts
Army, Meerut
4. The Principal Controller of Defence Accounts,
HQ, G Block, New Delhi-110011
5. Smt. Sushila W/o Late Shri Anil Kumar
Through the Office of CGDA, West Block
Palam, Delhi Cantt-110010
6. Shri Girish Kumar S/o Late Shri Kastoori Lal
7. Shri Atul Arora S/o Late Shri S.C. Arora
8. Ms. Sujata D/o Late Shri V.C. Avadhanalu
9. Shri Amit Kumar S/o Late Shri M.S. Verma
10. Ms. Hemlata W/o Late Shri Hari Shanker
11. Shri Jaipal Singh D/o Late Shri Joginder Singh
12. Ms. Shilpi Seth D/o Late Shri Renu Seth
13. Ms. Sushma Pandey D/o Late Shri Balram Pandey

(Respondents from 6-13, Through PCDA, [HQ] G BLOCK,
K. Kamaraj Marg, New Delhi-110011) Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 30.09.2016 passed in OA 2849/2011.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

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